

BEFORE THE NATIONAL GREEN TRIBUNAL, AT NEW DELHI

O.A NO. 665/2023

IN THE MATTER OF:

Nirmal Singh

...Applicant

Versus

State of Punjab & Ors.

...Respondents

INDEX

S. No.	Particulars	Page Nos.
1.	Additional Response on Behalf of Respondent No.4, i.e., M/S Baba Farid Colonizers (Erstwhile Known As M/S Farid Colonizers)	1 - 6
2.	<u>ANNEXURE R-1</u> : The Sanctioned Layout Plan of Farid Enclave	7
3.	<u>ANNEXURE R-2</u> : The letter dated 12.05.2023	8
4.	AFFIDAVIT	9 - 10

Date:

Place:

Through

RAJ DEV SINGH
Advocate, D/3144/2013
The Young Jurist (TYJ)
9999330819, 7011381212



Counsel for the Applicant

The Young Jurist (TYJ)

Jurist, Advocates & Solicitors,

D-359, Defence Colony,

D-Block, -110024

BEFORE THE NATIONAL GREEN TRIBUNAL, AT NEW DELHI

O.A NO. 665/2023

IN THE MATTER OF:

Nirmal Singh

...Applicant

Versus

State of Punjab & Ors.

...Respondents

**ADDITIONAL RESPONSE ON BEHALF OF THE ANSWERING RESPONDENT
NO.4, I.E., M/S FARID COLONIZERS**

MOST RESPECTFULLY SHOWETH:

1. At the outset, the Answering Respondent No.4 denies all the allegations of the complaint and that the present complaint is liable to be dismissed, in limine, with costs. It is submitted that this Hon'ble Commission may be pleased to read the Written Statement of the Answering Respondent No.4, and the same is not repeated herein to avoid lengthy submissions.
2. It is submitted that the Sanctioned Layout Plan of Farid Enclave, showing the approved layout of the project, was granted by the competent authority. The said plan clearly marks the roads, open areas, and other common facilities. It is further submitted that the SCOs and residential plots within the said project were sold as vacant land and not as constructed apartments or built-up structures. The Answering Respondent No.4 did not undertake or deliver any construction on these plots. It is also pertinent to state that a Sewage Treatment Plant (STP) was duly installed by the Answering Respondent No.4 in Phase 1 of the colony itself, in accordance with the applicable norms and approvals.

The Sanctioned Layout Plan of Farid Enclave
is herein marked as **ANNEXURE R-1**

3. It is submitted that the colony in question, Farid Enclave, was formally transferred to the Bhatinda Development Authority (hereinafter referred to as 'BDA') under the Punjab Urban Development Authority (hereinafter referred to as 'PUDA') by way of the Completion Certificate dated 28.04.2017. Consequently, the Answering Respondent No.4 is neither the current owner nor the promoter of the said colony and holds no further responsibility for any statutory or regulatory compliance under the applicable laws. In light of the foregoing, it is respectfully submitted that the Answering Respondent No.4 bears no liability in the instant matter.
4. That, as per Condition 5 of the Completion Certificate, the responsibility for the development works of the colony remained with the promoter for a period of five years after the issuance of the Completion Certificate. This period also expired in July 2022. Therefore, the condition of STP is not the responsibility of the Applicant herein. The relevant extract of "Section 5 of the Punjab Apartment and Property Regulation Act, 1995 (As amended in 2014)" is reproduced verbatim-

"Section 5 Development of land into Colony-
(13) The promoter shall be responsible for the maintenance and upkeep of all roads, open spaces, public parks and public health services for a period of five years from the date of issue of completion certificate or till the date of transfer the same, free of cost to the State Government or the local authority: Provided that after the completion of development works in the colony, in all respects, the competent authority, may allow the promoter to hand over the maintenance of the infrastructure and services mentioned in this sub-section to an association of residents formed under section 17A, which shall be responsible for management, maintenance.
5. Furthermore, the residents of Farid Enclave, collectively established a society under the name *Farid Enclave Welfare Society*. The said Society was duly constituted and registered in accordance with the applicable provisions in the State of Punjab, as evidenced by Letter No. 1801 dated 12.05.2023. This unequivocally demonstrates that the Resident Welfare Association (RWA) had formally assumed the responsibility for managing the affairs of the colony. Moreover, the Society, in its official communication, has categorically stated that any decisions pertaining to the

colony or the Society must be communicated to the RWA, thereby further reinforcing and acknowledging the RWA's authority and administrative control over the said premises.

The letter dated 12.05.2023 is herein marked

as ANNEXURE R-2

6. That it is further submitted that the Answering Respondent No.4 has duly complied with all applicable rules, regulations, and conditions stipulated in the relevant approvals. In line with such compliance, Answering Respondent No.4 installed a Sewage Treatment Plant (STP) in the year 2012. Upon the completion of the entire construction of the colony, Answering Respondent No.4 obtained the requisite Completion Certificate dated 28.04.2017. It is pertinent to state that, up until the date of the Completion Certificate, the STP had been properly installed. Furthermore, Answering Respondent No.4 had obtained the necessary approval for "Consent to Operate" the STP, which was valid until 30.09.2018. It is crucial to emphasize that following the issuance of the Completion Certificate. Thereafter, in September 2021, Farid Enclave Welfare Society was registered under the presidency of Sh. Nirmal Singh Chahal, and from the said date, the welfare society is responsible for the management of solid waste, wastewater, plantation, and other operations of the colony.
7. It is respectfully submitted that in terms of Section 17-A of the Punjab Apartment and Property Regulation Act, 1995(As amended in 2014), once the Resident Welfare Association (RWA) has been duly constituted and possession of the common areas and community facilities has been handed over, the promoter ceases to have any further responsibility in relation to the management, maintenance, or administration of the project. The legislative intent is clear that the promoter's role is limited to the completion and transfer stage, after which the control and governance of the colony vests solely in the hands of the RWA. In the present case, with the formation and registration of the Farid Enclave Welfare Society vide Letter No. 1801 dated 12.05.2023, and its express assertion to be informed of all decisions concerning the society, it is evident that the promoter has been divested of all such obligations, and the RWA has rightfully assumed all responsibilities in accordance with the statutory scheme.

8. That it is respectfully submitted that the Answering Respondent No.4 transferred ownership of the colony to the BDA by way of a said Completion Certificate. In accordance with Section 5(13) of the Punjab Apartment and Property Regulation Act, 1995 (As amended in 2014), the promoter is obligated to maintain and upkeep all roads, open spaces, and public health services until the date of transfer. As the colony in question was duly transferred to BDA in March 2017, all responsibilities pertaining to the management of solid waste, wastewater, plantation, and other operational functions of the colony were vested entirely in BDA from that date forward. It is further pertinent to highlight that the STP were installed by the Answering Respondent No.4 in the year 2012, and following the transfer of ownership to BDA, the management and operation of these STP became the exclusive responsibility of PUDA. The relevant extract from Section 5 of the Punjab Apartment and Property Regulation Act, 1995 (As amended in 2014).
9. It is further submitted that during the course of development, the Answering Respondent No.4 had duly obtained all requisite statutory clearances and had proactively installed a 200 KLD capacity STP, keeping in view the anticipated full occupancy of the colony. Any initial underutilization of the STP was solely attributable to low occupancy levels during the early phase of habitation and not due to any lapse or omission on the part of the developer. As on the date of transfer to BDA under PUDA, the STP was fully installed, operational, and compliant, a fact subsequently reaffirmed through site inspections and official communications issued by the BDA vide letter no. 678 dated 30.04.2024.
10. That it is respectfully submitted that the greenbelt/plantation area referred to by the Complainant is, in fact, located within the boundary limits of the colony and not outside the periphery. A bare perusal of the Sanctioned Layout Plan clearly shows that all designated green areas fall within the project premises and were developed in accordance with the approved layout sanctioned by the competent authority. Therefore, no deviation or violation has occurred in this regard, and the allegation of greenbelt development beyond the approved boundary is entirely misconceived and baseless.

11. That upon constitution of the Resident Welfare Association (RWA) under the name Farid Enclave Welfare Society, the responsibility for maintenance, supervision, and upkeep of common areas and utilities, including the Sewage Treatment Plant (STP), stands transferred to the said RWA in accordance with Section 5(13) of the Punjab Apartment and Property Regulation Act, 1995. This statutory mandate reflects a legislative intention to enable self-governance by residents and absolves the promoter from continued operational liability post-handover of possession. Despite this, the Promoter has remained cooperative and willing to facilitate a formal transition process, which has not yet been completed due to a lack of mutual coordination. The said RWA has already begun overseeing internal management, thereby affirming control over communal facilities.

12. It is submitted that the Applicant is deliberately attempting to mislead this Hon'ble Tribunal by falsely asserting that the land leased for the purpose of treated water disposal forms part of the Sanctioned Layout Plan of the colony. It is most respectfully submitted that the said leased land is distinct and located outside the approved boundaries as reflected in the sanctioned layout. The Sanctioned Layout Plan demarcates the internal colony limits, including all facilities such as roads, parks, green areas, and infrastructure, none of which include the leased parcel being referred to by the Applicant. Such misleading assertions are not only factually incorrect but also made with the intent to misrepresent the record before this Hon'ble Tribunal.

13. It is pertinent to bring to the kind attention of this Hon'ble Tribunal that the land in question, originally designated for the construction of a school as per the colony layout was given on lease to Sri Balaji Education Society. Furthermore, SCO Nos. 19,20,21,22, 23, and 24 of Faridkot Enclave, Faridkot, Phase-2 were sold by Answering Respondent No.4 to Mr. Sanjay Tangri vide a Conveyance Deed dated 02.08.2007, for a consideration of INR 5,44,500/- and stamp duty of INR 49,005/-. From the date of the said conveyance, the Applicant ceased to have any control, ownership, or responsibility over the aforementioned plots. It is further submitted that any alleged illegal construction of a hotel on these plots was carried out solely by the purchasers, Smt. Kaamna Tangri and Mr. Sanjay Tangri, who had acquired full ownership rights over the property through the aforementioned Conveyance

Deed dated 02.09.2007. Consequently, all liabilities or allegations concerning the said construction are solely attributable to the purchasers, and not the Applicant, M/s Farid Colonizers.

That in view of the submissions made above, it is humbly submitted that the Answering Respondent No.4 cannot be held liable for the same, and it is prayed to this Hon'ble Tribunal that the complaint be dismissed with costs for the interests of justice.

THROUGH



Counsel for the Answering Respondent No.4

Raj Dev Singh, _____

The Young Jurist (TYJ)

Jurist, Advocates & Solicitors

Office at: D-359, Lower Ground Floor,

Defence Colony, New Delhi 110024

office@theyoungjurist.com

Place:

Date: . .2025

REVISED RESIDENTIAL COLONY FARID ENCLAVE COMBINED PHASE - I & II, ON KOTAKPURA ROAD AT FARIDKOT

PROMOTER :-
M/S BABA FARID COLONISERS , KOTAKPURA ROAD ,FARIDKOT

TOTAL AREA OF THE SCHEME PH-I - 9.837 ACRES OR 47609.17 SQ. YARD
TOTAL AREA OF THE SCHEME PH- II - 9.861 ACRES OR 47823.09 SQ. YARD

DETAILS OF RESIDENCE PLOTS :- PHASE - I

SR. NOS.	PLOT NOS.	SIZE IN FT.	AREA OF EACH PLOT OF SQ. YARD	NOS. OF PLOTS	TOTAL AREA IN SQ. YARD
1.	1 TO 5, 8 TO 11	43'-0"x100'-0"	477.78	10	4777.80
2.	6, 7	42'-0"x100'-0"	466.67	2	933.34
3.	13 TO 17, 24 TO 27	36'-0"x80'-0"	320.00	9	2880.00
4.	18, 23	35'-0"x80'-0"	311.11	2	622.22
5.	19 TO 22	37'-6"x80'-0"	333.33	4	1333.32
6.	28	36'-0"x80'-0" (2'-0"x20'-0")	315.56	1	315.56
7.	29,30,41 TO 44	25'-0"x60'-0"	166.67	6	1000.02
8.	31 TO 40, 45 TO 49	30'-0"x60'-0"	200.00	15	3000.00
9.	50 TO 59 TO 61 TO 64 66 TO 70, 72 TO 77, 79,80	30'-0"x75'-0"	250.00	27	6750.00
10.	60,65,78	35'-0"x75'-0"	291.67	3	875.01
11.	71	28'-0"x75'-0"	233.33	1	233.33
12.	81 TO 92	26'-0"x60'-0"	173.333	12	2080.00
13.	93, 94	23'-0"x60'-0"	153.333	2	306.67
TOTAL				94	25107.27

DETAILS OF RESIDENCE PLOTS :- PHASE - II

SR. NOS.	PLOT NOS.	SIZE IN FT.	AREA OF EACH PLOT OF SQ. YARD	NOS. OF PLOTS	TOTAL AREA IN SQ. YARD
1.	101	(63'-0"x20'-0")/2 x75'-0"	345.83	1	3458.83
2.	102 TO 106 , 116 TO 122	30'-0"x75'-0"	300.00	12	3600.00
3.	107 TO 110,140 TO 159 163 TO 167, 172 TO 176	30'-0"x60'-0"	200.00	34	6800.00
4.	111 TO 114	42'-0"x100'-0"	466.67	4	1866.68
5.	115	45'-0"x75'-0"	375.00	1	375.00
6.	123 TO 126	31'-0"x45'-0"	155.00	4	620.00
7.	127	30'-0"x45'-0" (-) 2'-0"x6'-0"	148.67	1	148.67
8.	128,139	42'-6"x80'-0"	377.78	2	755.56
9.	129 TO 138	37'-6"x80'-0"	333.33	10	3333.30
10.	160	30'-0"x60'-0" (-) 2'-0"x10'-0"	197.78	1	197.78
11.	161	30'-0"x58'-0"	193.33	1	193.33
12.	162	28'-0"x58'-0"	180.44	1	180.44
13.	168 TO 171	25'-0"x60'-0"	166.67	4	666.68
14.	177 TO 187, 190 TO 201	30'-0"x75'-0"	250.00	23	5750.00
15.	188,189	35'-0"x75'-0"	291.67	2	583.34
16.	202	30'-0"x75'-0" (-) 2'-0"x20'-0"	245.55	1	245.55
17.	203	30'-0"x73'-0"	243.33	1	243.33
18.	204	35'-0"x73'-0"	283.89	1	283.89
TOTAL				104	26189.38

STATEMENT OF AREAS :- PHASE - I

AREA UNDER RESIDENTIAL PLOTS	25107.27 SQ.YD.	5.188 ACRE	52.74%
AREA UNDER COMMERCIAL PLOTS			
1. 7 S.C.O. 4 TO 10 SIZE 20'-0"x80'-0"	1244.44 SQ.YD.		
2. 3 S.C.O. 1 TO 03 SIZE 16'-6"x66'-0"	363.00 SQ.YD.		
3. 6 BOTH 1 TO 6 SIZE 10'-0"x30'-0"	200.00 SQ.YD.		
TOTAL	1807.44 SQ.YD.	0.373 ACRE	4.91%
TOTAL SALEABLE AREA	= 26914.71 SQ.YD	5.561 ACRE	56.84%

AREA UNDER NURSERY SCHOOL	= 978.22	0.202	2.05% (CONVERT INTO CLUB)
AREA UNDER WATER WORKS& EGGS	= 844.03	0.175	1.77%
AREA UNDER S.T.P.	= 386.67	0.080	0.81%
AREA UNDER PARK & GREEN	= 2146.52	0.443	4.51%
AREA UNDER ROAD, PARKING, PAVEMENT	= 16239.02	3.376	34.32%
TOTAL	= 47609.17	9.837	100.00%

DETAILS OF PARKING

PARKING NO. 1 7 S.C.O. 20'-0"x80'-0" EACH 20'-0"x80'-0"x7 = 11200.00 SQ.FT. F.A.R. = 1:2.25 TOTAL COVER AREA 11200X2.25 25200 SQ. FT. OR 2342.00 SQ. MTR. PARKING AREA REQUIRED 2342.00X1.33/100 = 31.15 ECS IECS= 22 SQ. MTR. 31.15X22 = 685.30 SQ. MTR. OR 7373.82 SQ. FT. PARKING PROVIDED = 140'X44'-0" = 6160 SQ.FT. PARKING PROVIDED = 44'X49'-6" + 24'-9" = 1633.5 SQ.FT.	PARKING -2 3 S.C.O. 16'-6"x66'-0" EACH 16'-6"x66'-0"x3 = 3267.00 sq. ft. F.A.R. = 1:2.25 TOTAL COVER AREA 3267X2.25 7350.75 SQ. FT. OR 683.15 SQ. MTR. PARKING AREA REQUIRED 683.15X1.33/100 = 9.08 ECS IECS= 22 SQ. MTR. 9.08X22 = 199.76 SQ. MTR. OR 2149.41 SQ. FT. PARKING PROVIDED = 60'X24'-0" = 1440 SQ.FT.	PARKING NO.3 6 BOOTH 10'-0"x30'-0" EACH 10'-0"x30'-0"x6 = 1800.00 sq.ft. F.A.R. = 1:1.00 TOTAL COVER AREA 1800X2.25 1800.00 SQ. FT. OR 167.29 SQ. MTR. PARKING AREA REQUIRED 167.29X1.33/100 = 2.22 ECS IECS= 22 SQ. MTR. 2.22X22 = 48.84 SQ. MTR. OR 525.52 SQ. FT. PARKING PROVIDED = 60'X24'-0" = 1440 SQ.FT.
---	---	---

STATEMENT OF AREAS :- PHASE - II

AREA UNDER RESIDENTIAL PLOTS	26189.38 SQ.YD.	5.411 ACRE	54.76%
AREA UNDER COMMERCIAL PLOTS			
1. 8 S.C.O. 11 TO 18 SIZE 20'-0"x80'-0"	1422.22 SQ.YD.		
2. 6 S.C.O. 19 TO 24 SIZE 16'-6"x66'-0"	726.00 SQ.YD.		
3. 6 BOTH 7 TO 10 SIZE 10'-0"x30'-0"	200.00 SQ.YD.		
TOTAL	2348.22 SQ.YD.	0.465 ACRE	4.91%
TOTAL SALEABLE AREA	= 28557.60 SQ.YD	5.896 ACRE	59.67%

AREA UNDER NURSERY SCHOOL	= 1254.76	0.239	2.62% (CONVERT INTO CLUB)
AREA UNDER PARK & GREEN	= 3276.89	0.677	6.85%
AREA UNDER ROAD, PARKING, PAVEMENT	= 14753.82	3.049	30.86%
TOTAL	= 47823.09	9.881	100.00%

DETAILS OF PARKING

PARKING NO. 1 8 S.C.O. 20'-0"x80'-0" EACH 20'-0"x80'-0"x8 = 12800.00 SQ.FT. F.A.R. = 1:2.25 TOTAL COVER AREA 12800X2.25 28800 SQ. FT. OR 2676.57 SQ. MTR. PARKING AREA REQUIRED 2676.57X1.33/100 = 35.60 ECS IECS= 22 SQ. MTR. 35.60X22 = 783.20 SQ. MTR. OR 8427.23 SQ. FT. PARKING PROVIDED = 158'X54'-0" = 8532.00 SQ.FT.	PARKING NO.2 6 S.C.O. 16'-6"x66'-0" EACH 16'-6"x66'-0"x6 = 6534.00 sq. ft. F.A.R. = 1:2.25 TOTAL COVER AREA 6534X2.25 14701.50 SQ. FT. OR 1366.31 SQ. MTR. PARKING AREA REQUIRED 1366.31X1.33/100 = 18.17 ECS IECS= 22 SQ. MTR. 18.17X22 = 399.74 SQ. MTR. OR 4301.66 SQ. FT. PARKING PROVIDED = 130'X54'-0" = 7020.00 SQ.FT.	PARKING NO.3 6 BOOTH 10'-0"x30'-0" EACH 10'-0"x30'-0"x6 = 1800.00 sq.ft. F.A.R. = 1:1.00 TOTAL COVER AREA 1800X2.25 1800.00 SQ. FT. OR 167.29 SQ. MTR. PARKING AREA REQUIRED 167.29X1.33/100 = 2.22 ECS IECS= 22 SQ. MTR. 2.22X22 = 48.84 SQ. MTR. OR 525.52 SQ. FT. PARKING PROVIDED = 60'X24'-0" = 1440 SQ.FT.
---	--	---

DRAWING NO. NMIH DATED: 25-10-2021

PROMOTER :-

ARCHITECT :-

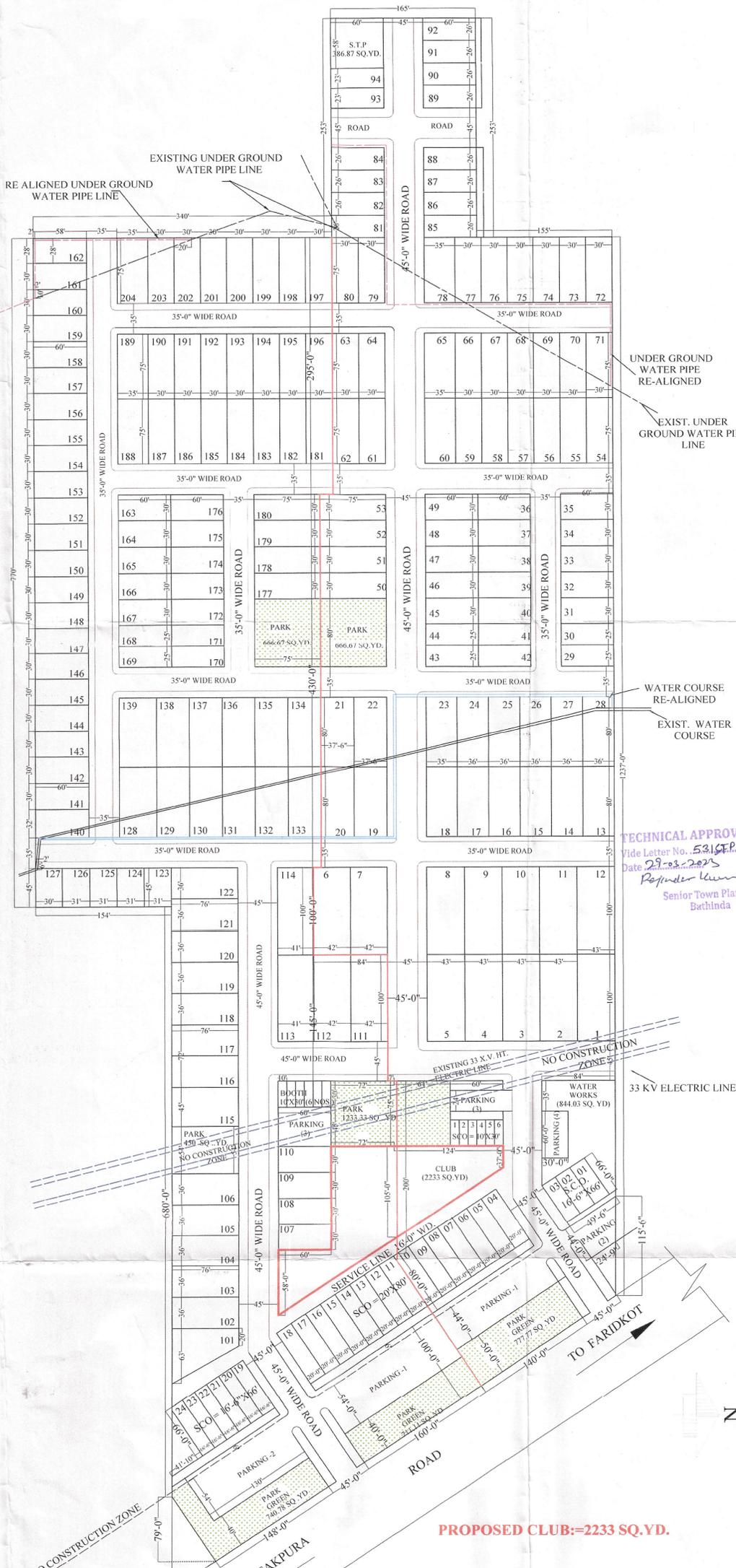
Ashokecs

Ar. Ishwar Garg
A.I.A., M.C.A.
Regn. No. CA/2005/44546

Handeep Singh DTP

ARCHITECTS, VALUERS/EST. & VASTU CONST.
2ND FLOOR, S.C.O.-09, GOLE DIGGI, BTI,
CONT. NO. - 99885-36985, 98880-87736.
E-MAIL ADD. - nirmaan.architects@yahoo.com

NIRMAAN ARCHITECTS



TECHNICAL APPROVED
Vide Letter No. 5316/PB/CL-EDK
Date 29.08.2025
Rajinder Kumar
Senior Town Planner,
Bathinda

PROPOSED CLUB: = 2233 SQ.YD.

SANCTIONED DRAWING NO. 12 JOB. 18 DATED: 25-07-2010 (PHASE-1 REVISED) DRAWING NO. 4 JOB. 20 DATED: 15-10-2005 (PHASE-2)



R-9

ਫਰੀਦ ਇਨਕਲੇਵ ਵੈਲਫੇਅਰ ਸੁਸਾਇਟੀ



ਫਰੀਦ ਇਨਕਲੇਵ, ਕੋਟਕਪੂਰਾ ਰੋਡ, ਲਾਹੌਰ 151203

ਰਜਿ. ਨੰ. : 1040 of 2022-23

ਫੀਲੋ: faridnclavhwelfare@gmail.com

ਪ੍ਰਧਾਨ:
ਸ. ਨਿਰਮਲ ਸਿੰਘ ਚਾਹਿਲ
98159-21940

ਉੱਪ ਪ੍ਰਧਾਨ:
ਸ. ਖਮਬੂਝ ਸਿੰਘ
94631-13922

ਖਾਜ਼ਾਨਚੀ:
ਸ. ਪਰਮਜੀਤ ਸਿੰਘ ਸੰਧੂ
99889-95454

ਉੱਪ ਖਾਜ਼ਾਨਚੀ:
ਸ. ਉਪਦੇਸ਼ ਸਿੰਘ ਬਰਾੜ
97793-00424

ਸਕੱਤਰ:
ਸ. ਰਣਜੀਤ ਸਿੰਘ
94176-65984

ਉੱਪ ਸਕੱਤਰ:
ਸ. ਕੁਰਲਾਣ ਸਿੰਘ
89683-60301

ਮੈਂਬਰ ਕਮ ਸਲਾਹਕਾਰ:
ਸ. ਸੱਤਜੀਤ ਸਿੰਘ
97796-00352

ਮੈਂਬਰ ਕਮ ਸਲਾਹਕਾਰ:
ਸ. ਗੁਰਪ੍ਰੀਤ ਸਿੰਘ
98725-06412

ਮੈਂਬਰ ਕਮ ਸਲਾਹਕਾਰ:
ਸ. ਗੁਰਬਿੰਦਰ ਸਿੰਘ

ਪੱਤਰ ਨੰਬਰ:
ਮੋਟਾ ਨੰ. 1801
14/5/23

ਵਿਸ਼ਾ: ਸੁਸਾਇਟੀ ਰਜਿਸਟ੍ਰੇਸ਼ਨ ਸਬੰਧੀ ਸੂਚਨਾ।
ਸ਼੍ਰੀ ਮਾਨ ਜੀ,

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਅਸੀਂ ਸਾਨੂੰ ਕੋਟਕਪੂਰਾ ਰੋਡ, ਫਰੀਦਕੋਟ ਦੇ ਵਾਸੀ ਹਾਂ। ਅਸੀਂ ਸਾਰਿਆਂ ਨੇ ਮਿਲ ਕੇ ਸਰਟੀਫਿਕੇਟ ਨਾਲ ਵਸੋਂ ਵਾਸੀਆਂ ਦੀਆਂ ਮੁਸ਼ਕਿਲਾਂ ਦੇ ਹੱਲ ਲਈ ਇੱਕ ਵੈਲਫੇਅਰ ਸੁਸਾਇਟੀ ਬਣਾਈ ਹੈ। ਇਸ ਸੁਸਾਇਟੀ ਦੇ ਮੁੱਖ ਮੰਤਵ ਵੈਲਫੇਅਰ ਸੁਸਾਇਟੀ ਰੱਖਿਆ ਗਿਆ ਹੈ ਅਤੇ ਇਸਨੂੰ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਵਿਸ਼ੇਸ਼ ਨਿਯਮਾਂ ਅਨੁਸਾਰ ਰਜਿਸਟਰ ਕਰਵਾ ਲਿਆ ਹੈ, ਰਜਿਸਟ੍ਰੇਸ਼ਨ ਸਰਟੀਫਿਕੇਟ ਦੀ ਕਾਪੀ ਨਾਲ ਨੱਧੀ ਹੈ।

ਸ਼੍ਰੀ ਮਿਸਟਰ/ਮੈਂਬਰ/ਮੈਂਬਰ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕਰਦਾ ਹਾਂ ਕਿ ਕਰੋਨੀ ਸਬੰਧੀ ਕੋਈ ਫ਼ੈਸਲਾ ਲੈਣ ਤੋਂ ਪਹਿਲਾਂ ਸੁਸਾਇਟੀ ਨੂੰ ਸੂਚਿਤ ਜ਼ਰੂਰ ਕੀਤਾ ਜਾਵੇ ਜੀ ਅਤੇ ਕਰੋਨੀ/ਬੈਂਚਰਾਂ ਦੁਆਰਾ ਕਰੋਨੀ ਲਈ ਜਮ੍ਹਾਂ ਕਰਵਾਈ ਸਕਿਉਰਿਟੀ ਫ਼ੀਸ ਅਤੇ ਜ਼ਰੂਰ ਦੀ ਫ਼ੀਸ ਮਨੀ ਸਬੰਧੀ ਫ਼ੈਸਲਾ ਕਰਨ ਤੋਂ ਪਹਿਲਾਂ ਸਾਡੀ ਸਹਿਮਤੀ ਜ਼ਰੂਰ ਲਈ ਜਾਵੇ ਜੀ। ਕਿਰਪਾ ਕਰਕੇ ਫ਼ੈਸਲੇ ਦੀ ਵਿਕਰੀ ਸਮੇਂ ਅਤੇ ਆਪ ਜੀ ਤੋਂ ਨਕਸ਼ਾ ਪ੍ਰਧਾਨ ਕਰਵਾਉਣ ਮੌਕੇ ਫਰੀਦ ਇਨਕਲੇਵ ਵੈਲਫੇਅਰ ਸੁਸਾਇਟੀ ਤੋਂ NOC ਲੈਣਾ ਜ਼ਰੂਰੀ ਕੀਤਾ ਜਾਵੇ ਜੀ।

ਧੰਨਵਾਦ।

Handwritten signatures and names:
Updesh Singh
Kuldip Singh
Gurpreet Singh
Gurpreet Singh
Gurpreet Singh

Printed signature and name:
Nirum
ਫਰੀਦ ਇਨਕਲੇਵ ਵੈਲਫੇਅਰ ਸੁਸਾਇਟੀ
ਫਰੀਦਕੋਟ

536



BEFORE THE NATIONAL GREEN TRIBUNAL, AT NEW DELHI

IN

O.A. NO. 665 OF 2023

IN THE MATTER OF:

NIRMAL SINGH

...COMPLAINANT

Versus

STATE OF PUNJAB AND ORS.

...RESPONDENTS

AFFIDAVIT

I, Sukhbir Singh Sachdeva, aged about 59 years, S/o S. Mela Singh r/o Street No.2, New Cantt Road, Faridkot, Partner, M/s Farid Enclave (A Firm under "Farid Colonizers" and "Baba Farid Colonizers") (hereinafter referred to as "Deponent"), having its office at Kotkapura Road, Faridkot, Punjab, India do hereby solemnly affirm and declare as under:

- 1) That I am the Respondent No.4 in the above titled case and fully conversant with the facts of the case. Thus, I am competent to swear this affidavit.
- 2) That the contents of the paragraphs of the accompanying Application are true and correct to the best of my knowledge, belief, and information derived from the records available in the present case.
- 3) That the annexures annexed thereto are true copies of the original documents.

DEPONENT

Sukhbir Singh

VERIFICATION

Verified at RAK on this 08th day of August, 2025 that the contents of the above Affidavit are true and correct to the best of my knowledge.

The contents of the affidavit/document has been read & Explained/Translated in my presence & he appeared to understand the same & admitted them to be correct

ATTESTED

Entered at Serial No. 148
Date 08/08/2025

DEPONENT
APPLICANT

Sukhbir Singh

KULDIP SINGH
Notary Public Faridkot
Regd. No. 14818

08/08/2025

537

THROUGH

Counsel for the Applicant

The Young Jurist (TYJ)

Jurist, Advocates & Solicitors

D-359, Defence Colony,

D-Block, New Delhi-110024

Date:

Place:

VERIFICATION

Verified at _____ on this _____ Day of August 2025, that the contents of above application are true to the best of my knowledge based on the records maintained by the Company in its due course and legal advice.

Bekrayat Singh



Bekrayat Singh
H.No B V 306
Rangaria Street
Fardkot (PB)
151203.

